

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

LOK SABHA
UNSTARRED QUESTION NO. †648

TO BE ANSWERED ON FRIDAY 18th NOVEMBER, 2016
KARTIKA 27, 1938 [SAKA]

Smuggling of Gold

†648. **DR. BHARATIBEN D. SHYAL: PROF. CHINTAMANI MALVIYA:**

Will the Minister of FINANCE be pleased to state:

- (a) the details of cases of gold smuggling unearthed by Directorate of Revenue Intelligence (DRI) during the last three years and the current year; and
- (b) the action taken against the offenders along with the preventive steps taken by the Government in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI SANTOSH KUMAR GANGWAR)

(a) Madam, year-wise details of cases of gold smuggling unearthed by Directorate of Revenue Intelligence (DRI) are given as under:-

Year	Qty. of Gold seized (in Kg.)	Value of seized Gold (in Rs. Lakh)
2013-14	745.03	22383.99
2014-15	901.94	25209.90
2015-16	813.27	21733.95
2016-17 (upto 31 st October, 2016)	399.52	12147.25

(b) Action has been taken against the offenders under the Customs Act, 1962. In order to curb smuggling of gold, Directorate of Revenue Intelligence (DRI) of CBEC has been issuing Alerts/Modus Operandi Circulars from time to time. Strict vigil is kept in sensitive areas at airports/borders; flights from sensitive sectors are scrutinized and the baggage x-rayed and passengers diverted for security through metal detectors, these are also rummaged on random basis. On detection of cases, strict action is taken by way of imposing deterrent fine and penalty as per relevant provisions of law.
